



A

FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

264

of 200 4

Original Application No. 264 of 2004
Applicant(s) B. S. Narath, M. Thakar, & B. S. Bisc. Respondent(s) Union of India

Advocate for Applicant (s) M.J. S. Jao Advocate for Respondent(s).....

A. K. Panda
C. S. Metha

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>2.P.O.2 M501-2662.</p> <p>For Registration.</p> <p><u>On Memo</u></p> <p><i>Re</i></p> <p><i>Sh</i></p> <p><i>SLB/4</i></p> <p><i>Replies</i></p> <p><i>There is no form for interim relief or hearing to appear to no injury. Please my & list before 15/12/2004 after vacati.</i></p> <p><i>Done</i></p> <p><i>Font</i></p>	<p>Re</p> <p><i>Done</i> 8/6/04</p> <p><u>1. ORDER DATED 09.06.2004.</u></p> <p>Heard Mr. Mishra, learned counsel appearing for the Applicant and perused the materials placed on record. It appears, the Applicant has preferred several representations seeking certain service benefits and it also appears that the authorities to whom the representations were filed did not reply to the applicant and, in the said premises, this O.A. under section 19</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order pre-page

On view of a copy
shown, the case may
be put up before the ^{Recd.}
Bench.

Recd.

sh
9/6/04

Let bym w/ Bok
forwrd. m/s.

Done 2

9/6/04

For AdmBens & copy
served.

sh
9/6/04

Free copy served.

sh
25/6/04

On. Mr. 26. 6. 04

copies of order
with copies of OA
sent to all resp.

*sh
25/6*

*sh
25/6*

2
of the Administrative Tribunals Act, 1985
has been filed.

In the aforesaid premises, this
original Application is disposed of with
direction to the Respondents to look to the
grievances of the Applicant (as raised in
his representations and also in this present
O.A.) and pass necessary consequential orders,
within a period of six months from the date of
receipt of a copy of this order.

Send copies of this order to the
Respondents, alongwith copies of the O.A.,
and free copies of this order be also handed
over to the learned counsel appearing for the
Applicant and Mr. P. C. Panda, learned Addl.
Standing Counsel for the Railways; on whom a
copy of this O.A. has already been served.

Johan
MEMBER (JUDICIAL)

09/06/04